

E-78551

11/10/2024

F. No. 10/121/2016-NCLT(Pt-IV)/1080  
NATIONAL COMPANY LAW TRIBUNAL

6th Floor, Block-3,  
CGO Complex, Lodhi Road,  
New Delhi- 110003  
Dated: 07/10/2024

**Notification**

**Subject: Filling up of 01(one) post of Secretary, National Company Law Tribunal New Delhi on deputation basis.**

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Applications are invited for filling up the following post in National Company Law Tribunal (NCLT) constituted on 01.06.2016 under Section 408 of the Companies Act, 2013 on deputation basis. The details of post, pay scale, place of posting is as follows:

S/N	Post	Place of Posting	Pay level	No of posts
1	Secretary, National Company Law Tribunal	New Delhi	Level-14 (Rs. 1,44,200- 2,18,200) of 7 <sup>th</sup> CPC	1

- The selected candidate will be required to serve at NCLT, Principal Bench, New Delhi.
- The candidates who apply for the post(s) will not be allowed to withdraw their application(s) subsequently. Candidates who are not willing to join upon Selection may kindly not apply for the deputation posts.
- The details of the post, along with eligibility criteria, educational qualification/ experience etc. required for the post is given in the enclosed **Annexure-I**. The National Company Law Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Officers and other Employees) Rules, 2020 may kindly be seen at NCLT website, i.e., <https://nclt.gov.in> under the link 'Career'.
- The period of appointment on deputation will be initially for a period of three years or till further orders, whichever is earlier. Other terms and conditions of service shall be governed by O.M. No. 6/8/2009-Estt.(Pay II) dated 17<sup>th</sup> June, 2010 of Department of Personnel & Training, Ministry of Personnel Public Grievances & Pensions, Govt. of India as amended from time to time.
- The officers and staff joining/already joined in NCLT on deputation, and already availing GPRA facility in their parent body, have been allowed to continue the benefit of GPRA on joining NCLT. However, the officers and staff not already availing GPRA in their parent body will not be eligible to apply for General Pool Residential Accommodation on joining NCLT on deputation.
- Maximum age limit for appointment on deputation to the above posts is 58 years as on the closing date of receipt of applications.
- Last date for receipt of applications will be 60 days from the date of publication of the advertisement in the Employment News/Rozgar Samachar.

ACS (Karmika)  
Pr. Secy. Law

*[Signature]*

7/10/24

(एम.एल. उनियाठ)  
प्रमुख निजी सचिव-  
न्यायालय

347904/2024/0.0/15  
8/10/24

AIR-II  
*[Signature]*  
09/10/24

Sgt  
*[Signature]*  
29-10-2024  
24/9/AU II/24

Nu. 1578/20/2024

9. Willing and eligible officers may submit their applications, duly filled in the prescribed proforma through proper channel only.

10. The documents required for the considering of application are:

- a) Bio-data in Prescribed Proforma(Annexure-II)
- b) Supporting certificate/ documents in respect of claimed educational qualifications including essential qualifications of Bachelor Degree.
- c) Cadre Clearance certificate stating that in event of selection, he will be relieved immediately issued by cadre controlling authority.
- d) Attested photocopies of the APARs/ACRs for the last 5 years.
- e) Vigilance Clearance Certificate and Integrity Certificate issued by the respective department.
- f) The details of major/minor penalties imposed on the officer during the last 10 years.
- g) Details of experiences in terms of eligibility criteria for the post may also be clearly mentioned in bio-data form.

11. Application in the prescribed proforma (**Annexure-II**) complete in all respect along with the certificate attached to the application from the employer/head of office/forwarding authority and certified copies of ACRs/APARs for the last five years may be sent to the following address:-

**The Registrar, NCLT  
National Company Law Tribunal,  
6<sup>th</sup> Floor, Block No. 3, C.G.O. Complex,  
Lodhi Road, New Delhi – 110 003.**

12. Applications received after the last date, or incomplete in any respect or those not accompanied by the documents/ information as per Para 09 above will not be considered. The Cadre Authorities may ascertain that the particulars sent by the officers are correct as per the records. The eligibility criteria and application form as well as Recruitment Rules are also available on NCLT website [www.nclt.gov.in](http://www.nclt.gov.in) (under "Career").

*Kamal Sultanpuri*  
07.10.2014

**(Kamal Sultanpuri)**

Joint Registrar, NCLT, New Delhi

Tel: 011-24361685

Email: [admn@nclt.gov.in](mailto:admn@nclt.gov.in);

## Details of eligibility Conditions for the posts of Secretary

Post	Eligibility Conditions
Secretary, NCLT	<p>Officers of the Central Government or State Governments or Union Territories or Courts or Tribunals or statutory organisations:-</p> <p>(a)</p> <p>(i) holding analogous post on regular basis in the parent cadre or department; or</p> <p>(ii) a post in level-13A in pay matrix of the Seventh Central Pay Commission or equivalent with two years regular service in the Grade; or</p> <p>(iii) a post in Level-13 in pay matrix of Seventh Central Pay Commission or equivalent with three years regular service in the grade; and.</p> <p>(b) possessing the following educational qualification and experience:-</p> <p><b>Essential:</b></p> <p>(i) Experience in Information Technology and e-Governance, establishment, personnel and administrative matters is compulsory.</p> <p><b>Desirable:</b></p> <p>(i) Degree in law from a recognised University; and</p> <p><b>Note 1:</b> The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organisation or department of the Central Government shall ordinarily not to exceed five years.</p> <p><b>Note 2:</b> The maximum age-limit for appointment by deputation shall not be exceeding fifty eight years as on the closing date of receipt of applications.</p> <p><b>Note 3:</b> For purposes of appointment on deputation basis, the service rendered on a regular basis by an officer prior to 01st January, 2016 or the date from which the revised pay structure based on the Seventh Central Pay Commission recommendations has been extended, shall be deemed to be service rendered in the corresponding level in the Pay Matrix of the Seventh Central Pay Commission</p>

**ANNEXURE – II**

**APPLICATION FOR THE POST OF SECRETARY ON DEPUTATION BASIS IN  
NATIONAL COMPANY LAW TRIBUNAL**

Paste here self  
attested passport size  
coloured photograph

1.	Post Applied For	:	Secretary, NCLT
2.	Place of Posting	:	New Delhi
3.	Name (IN BLOCK LETTERS)	:	
4.	Date of Birth	:	
5.	Present Employer (mention the name of Central Government or State Government or Union Territories or Courts or Tribunals or Statutory Organization)	:	
6.	Present Office with Address	:	
7.	Present Post Held	:	
8.	Present Pay (Level as per 7 <sup>th</sup> CPC, Pay Band and Grade Pay as per 6 <sup>th</sup> CPC) If the pay is not as per structure of 6 <sup>th</sup> or 7 <sup>th</sup> CPC please also indicate the actual pay and its equivalent pay in 6 <sup>th</sup> or 7 <sup>th</sup> CPC Pay Structure	:	
9.	Date of retirement under Central Government Rules	:	
10.	Service to which you belong	:	
11.	Whether SC/ST	:	
12.	Office Address	:	
	Telephone No.	:	
	Fax No.	:	
13.	Correspondence Address	:	

	Telephone No.	:	
	Mobile No.	:	
	Email id (mandatory)	:	
14.	Permanent Address	:	
15.	Educational Qualifications (Matric onwards)		
	Exam Passed	Name of University/ Institute/ Board	Year of Passing
			Duration of Course
			Subjects
			Percentage of Marks (Mention Distinction, if any)
16.	Details of employment (in Chronological order). If needed, enclose a separate sheet duly authenticated by your signature in the format given below:		
	Sl. No	Name of the office	Post held (Designation)
			Period
			From
			To
			Nature of appointment (Regular/ Ad-hoc/ Deputation)
			Level in Pay Matrix/Pay band and Grade Pay
			Nature of duties
17.	Nature of present employment i.e. Permanent/Ad-hoc/ Temporary		
18.	In case the present employment is held on deputation, please state: a) The date of initial appointment: b) Period of appointment: c) Name and address of the present office / organization: d) Name and address of parent office/		

	organization :	
19.	Details of experience in chronological order, if any of information technology, e-governance, establishment, personnel and administration	
20.	Details of training undergone	
21.	Details of proficiency in computer	
18.	Any other information, applicant wants to furnish	
19.	Please state briefly how you find yourself best suitable for the post applied for:	

# Applicants not holding the post in the Level in Pay Matrix/Pay Band/Grade Pay pertaining to Central Government should indicate the equivalent of the Pay Scale viz-a-viz the Central Government's pay scales.

I have carefully gone through the vacancy circular/advertisement and I am well aware that the Curriculum Vitae duly supported by documents submitted by me will also be assessed by the Selection Committee at the time of selection for the post. It is also certified that the information furnished above is correct and true to the best of my knowledge. In the event of my selection I shall abide by the terms and conditions of services attached to the post.

Place:

Date:

Signature of the Candidate \_\_\_\_\_  
Address:

**Certificate to be furnished by the Employer/Head of Office/ Forwarding Authority:**

Certified that the above particulars furnished by Shri/Smt. \_\_\_\_\_ are correct and he/she possesses educational qualifications and experience mentioned in vacancy circular. It is also certified: -

1. That there is no vigilance/disciplinary case or criminal case pending or contemplated against Shri/Smt. \_\_\_\_\_
2. That his/her integrity is certified
3. That his/her CR/ APAR dossier in original is enclosed/photocopies of the ACRs/APARs for the last five years duly attested by an officer of the rank of Under Secretary to the Government of India or above, are enclosed.
4. That no major/minor penalty has been imposed on him/her during the last ten years.
5. That the cadre controlling authority has no objection to the consideration of the applicant for the post applied for.

Place: .....

Date: .....

Signature :  
Name :  
Designation :  
Tel. No.  
(Office Seal)

List of enclosures:

- 1.
- 2.
- 3.
- 4.
- 5.